

(18)

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

ORIGINAL APPLICATION NO. 1428 OF 2005.

ALLAHABAD THIS THE 15 DAY OF DEC. 2006.

HON'BLE DR. K.B.S. RAJAN, J.M

Jayant Kumar Taneja, aged about 56 years,  
S/o late Sri B.D. Taneja,  
R/o Q. No. 8 2/1, Carriappa Road,  
Shahjahanpur, at present working on the  
Post of J.E. E/M in the office of A.G.E. (I),  
Shahjahanpur Cantt. (U.P.).

.....Applicant

(By Advocate: Sri R.C. Pathak/Sri G.R. Gupta/Sri K.  
Chaubey)

VERSUS

1. Union of India through the Secretary, M/o Defence, South Block, New Delhi.
2. The Engineer-in-Chief, Army Head Quarter, Kashmir House, New Delhi.
3. The Chief Engineer, Headquarter, Central Command, Lucknow.
4. The Chief Engineer, Bareilly Zone, Station Road, Bareilly Cantt. (U.P)
5. The C.W.E., Station Road, Bareilly Cantt.
6. The G.E. (P) M.E.S. Shahjahanpur Road, Bareilly Cantt.
7. The G.E. (E), M.E.S Bareilly Cantt.
8. The A.G.E (B/R), M.E.S. Shahjahanpur, (U.P)
9. The C.D.A. (Army) Meerut.

.....Respondents

(By Advocate: Sri S. Singh/Sri V.V. Mishra)

(P)  
ORDER

Substantial portion of the grievance has been redressed by the respondent by their earnest effort which is evidenced by their letter dated 26<sup>th</sup> September, 2006. In the course of arguments the counsel for the respondents has submitted, and rightly so, that in so far as the eviction of quarter retained by the applicant is concerned, since the Estate Officer has passed orders vide order dated 23-09-2006, the Tribunal has no jurisdiction. The applicant's counsel has been fair to submit that the applicant would seek remedies in this regard through appropriate forum.

2. The lone grievance left is as to finalization of pay and allowances for certain period, dating back from 1982 for which, according to the applicant, assistance by the applicant in preparing the due drawn statement would be useful for early finalization. It is stated that already such a statement has been prepared by the applicant. It was on this basis that in the earlier order dated 16-11-2006, it was provided that the applicant may render his assistance in regard to calculation of arrears of pay and allowances to the extent he could do so. A further period of one month is granted to the applicant to render such assistance whereafter, irrespective of the stage at which the case of the applicant in regard to payment of pay and allowance rests, the respondents are at their liberty to pass any orders in regard to his place of posting.

3. With the above direction, the <sup>CASE</sup> OA is finally closed.

No cost.



Member-J